

**Conversion of government-run hospitals into autonomous bodies**

1735. SHRI R. C. SINGH:

SHRI D. RAJA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government is considering a proposal to convert three Government hospitals in Delhi namely Dr. Ram Manohar Lohia Hospital (RML), Safdarjung Hospital and Lady Harding Hospital to autonomous bodies;

(b) if so, the details thereof;

(c) whether it is a fact that by converting these three important Government hospitals in Delhi into autonomous bodies, the poor patients will be deprived of even the limited health facility; and

(d) if so, the details thereof and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): (a) There is no such proposal at present.

(b) to (d) Does not arise.

**Status of National Urban Health Mission**

1736. SHRIMATI SHO BHANA BHARTIA:

SHRI N. K. SINGH:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the status of the launch of the National Urban Health Mission (NUHM) and whether it will be launched during the Eleventh Five Year Plan;

(b) whether the Mission's launch has been constantly deferred since 2008 despite the project having received in-principle approval from the Planning Commission and clearance from the Ministry's Expenditure Finance Committee;

(c) the reasons for delay in launching the Mission; and

(d) the revised timeline, if any, for the launch and planned expansion of the Mission?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI S. GANDHISELVAN): (a) to (d) This Ministry's Proposal on National Urban Health Mission (NUHM) was approved by the Expenditure Finance Committee (EFC) in September, 2008. However, the

Planning Commission suggested for considering many other aspects which influence both access and quality of Public Health Services Delivery including good practices that are followed in some countries. The framework of NUHM has been revisited again to incorporate the concerns of Planning Commission and consultation made with States, Ministry of Urban Development and Ministry of Housing and Urban Poverty Alleviation. In view of above, no specific time frame can be given for launch of NUHM.

#### **Spurious drugs in the market**

1737. PROF. P. J. KURIEN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that a number of spurious and out-dated drugs are being sold in the country;
- (b) if so, the details thereof;
- (c) the number of cases registered in this regard and convictions, if any; and
- (d) what steps Government proposes to take for more stringent action in such cases?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): (a) to (c) The manufacture and sale of spurious drugs is a clandestine activity and sporadic cases of spurious drugs are detected in various parts of the country. Three statements giving details regarding the spurious drugs as provided by the State Drugs Controllers including the number of people arrested and cases registered in the last three years 2007-2008, 2008-09 and 2009-2010 are given in the Statement-I, II and III respectively (*See below*). A statement-IV giving details of cases of sale of out dated *i.e.* date expired drugs as has been detected in Tamil Nadu, Mizoram, Tripura and Assam is also enclosed (*See below*).

(d) Following measures have been taken by the Government to check the menace of spurious drugs in the country:

1. The Drugs and Cosmetics Act, 1940 has been amended under Drugs & Cosmetics (Amendment) Act 2008, whereby more stringent penalties for manufacture and trade of spurious and adulterated drugs have been provided. Certain offences have been made cognizable and non-bailable.

2. A Whistle Blower Scheme has been announced by Government of India to encourage vigilant public participation in the detection of movement of spurious drugs in the country. Under this policy the informers would be suitably rewarded for providing concrete information in respect of movement of spurious drugs to the regulatory authorities.